

**SHRI RAM NAIK:** Sir, what is that is the approximate cost of this new car? What is the cost of production? And at what rate is it likely to be sold according the project report which the Government has seen?

**PROF. P.J. KURIEN:** According to the project report, the cost of the new car at ex-factory prices is estimated at Rs. 1.75 lakh and they are to produce 6,000 cars per annum.

**SHRI RAM NAIK:** What is the sale price?

**PROF. P.J. KURIEN:** It is the sale price, including the excise duty as it exists today.

**SHRI RAM NAIK:** What is the cost of production and what is the sale price? These are two different things.

**PROF. P.J. KURIEN:** I have stated that the sale price is Rs. 1.75 lakh. Cost of production would be minus excise duties and other related things.

**MR. SPEAKER:** The cost of production may be with the Company. He will find it out.

**SHRI SOBHANADREESWARA RAO VADDE:** Sir, through you I would like to know from the hon. Minister whether he is aware of a proposal from Vijaywada Autonagar, a pioneer in the automobile field - Raghavayya has also submitted a proposal for the battery operated car, which model was earlier run by the then Prime Minister. In view of the steep rise in the price of fuel and petrol, will the Government consider that proposal and give permission to produce battery operated car?

**MR. SPEAKER:** I do not think it would be fair to ask the Minister to reply such questions on the floor of the House. That will not be fair. Otherwise, people will ask for the licences and permission on the floor of the House. You can talk to him later.

**SHRI K.V. THANGKABALU:** I would like to know from the hon. Minister whether there is any proposal from Tamil Nadu to manufacture battery operated car; if so, what is the status of this proposal whether the Government has approved of this proposal or not?

**PROF. P.J. KURIEN:** Sir, there is no proposal from Tamil Nadu for the battery operated cars. However, there is a proposal from Tamil Nadu for fuel efficient diesel operated car. As per the proposal it gives about 45 kms per litre. That proposal is under consideration of the Government.

**SHRIPALA K.M. MATHEW:** Sir, I would like to know whether there is any possibility of exporting this car. I would also like to know whether the entire technology used is indigenous and if there is any import o component, what is the percentage of expenditure on that.

**PROF. P.J. KURIEN:** Sir, I have already made it clear that the entire technology is indigenous, developed by our own R & D wing. There is no component that is imported. So, there is no question of any flow of foreign exchange.

With regard to export possibility, the company has informed us that there are certain enquiries from abroad also about it and the company is exploring the possibility of export. I hope the export will also be possible.

[*Translation*]

Central Food Technological Research  
Institute, Nagpur

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\*394. SHRI YASHWANTRAO  
PATIL:  
SHRI GOVINDRAO NIKAM:

Will the PRIME MINISTER be pleased to state:

(a) whether the regional office of the Central Food Technological Research Institute, Nagpur is proposed to be closed;

(b) if so, the reasons therefor;

(c) whether the Government of Maharashtra has offered land for the Institute in the Punjabrao Agriculture University premises; and

(d) if so, the action taken in the matter?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN (a) and (b). Following the performance review of CSIR field/ extension /regional centres, the CSIR Society, inter alia, directed that Nagpur Centre of Central Food Technological Research Institute (CFTRI) could continue only if the State Government agrees to:

(i) provide land for relocating the centre, and

(ii) meet 50% of expenditure.

(c) Yes, Sir.

(d) The centre can be relocated after the State Government of Maharashtra agrees to meet 50% of its expenditure.

[*Translation*]

SHRI YASHWANTRAO PATIL: Mr. Speaker, Sir, this C.F.T.R.I. is functioning well in Maharashtra and Nagpur. The farmers of Maharashtra are getting much benefit from it but the Central Government wants either to close it or to shift it from Maharashtra. The Maharashtra Government has been in correspondence with the Central Government for 3 years. The Central Government has stated that the land is not available for it, therefore, this institute is going to be closed. The Maharashtra Government has allotted 2

acres of land for this purpose. I want to ask the hon. Minister whether the Government really wants to close it or to shift it out from Maharashtra?

[*English*]

PROF. P.J. KURIEN: Sir, first of all, I would like to allay the fear of the hon. Member that the Central Government is trying to take out this unit from the State of Maharashtra. Central Government has no such intention. However, a decision was taken earlier to review not only this Maharashtra unit but all such units. This was decided by a Committee appointed by the Government because some of the units were not functioning well. It was also decided to relocate some of them. That was a part of the general decision taken by the Committee. So, no discrimination is shown towards the State of Maharashtra.

With regard to the Maharashtra unit, after consultation with the State Government, a decision was taken that the unit will not be closed down and it will be allowed to continue. Today this unit is located in a very dilapidated building and in that place it cannot function at all.

It is in an old building. It is in a rented building. So, we want to strengthen this Centre there. Therefore, we have asked for the land. According to an understanding, they have to meet 50 per cent of the expenditure. Both these things have been agreed to and the Maharashtra Government have allocated the land.

Regarding expenditure, I hope, they will fulfil the commitment and the Centre will continue to be there.

SHRI YASHWANTRAO PATIL: Sir, my second supplementary is this. Sir, I am asking a very pointed question, as you always say, 'ask pointed question' and I want a pointed answer also from the Minister.

If the Maharashtra Government has

agreed to meet the 50 per cent of the expenditure, will the Minister or will the Government continue this Institute in Nagpur only?

PROF. P.J. KURIEN: Yes, that is what I have already said. It is pointed answer.

MR. SPEAKER: Both pointed, the question and the answer!

[*Translation*]

SHRI ANNA JOSHI: Mr. Speaker, Sir, in this connection the Chief Minister of Maharashtra has written a letter to the hon. Prime Minister that the work accomplished by this institute is going to be put to use all over the country. Then why it is being insisted that Maharashtra should meet 50 per cent of the expenditure? How much amount does this 50 per cent expenditure work out?

PROF. P.J. KURIEN: Sir, the amount is not that important. The point is that, it is a general decision for a review. CSIR has decided to review the functioning of all such Centres. Therefore, earlier, it was decided by CSIR that seventeen such Centres should be closed and this is not to be closed.

SHRI ANNA JOSHI: I am asking you this. What is your response to the letter and the request of the Chief Minister of Maharashtra?

MR. SPEAKER: He has already replied. This is a decision applicable to all CSIR Laboratories throughout the country.

SHRI ANNA JOSHI: What is the amount?

PROF. P.J. KURIEN: This is in reference to the letter of the Chief Minister that this has been considered and this decision been arrived at.

[*Translation*]

SHRI ANNA JOSHI: What is the amount?

[*English*]

MR. SPEAKER: Amount, you can inform him later on, Mr. Minister.

[*Translation*]

SHRI DATTA MEGHE: Mr. Speaker, Sir, there was a proposal for a Centre at Nagpur. The Maharashtra Government offered to provide land and funds. In spite of that, the proposal could not materialise. Oranges are grown in Maharashtra. Similarly, other fruits are also grown there. The Vidarbha region is an extremely backward area. A centre was set up at Nagpur, I know that in this connection the Maharashtra Government had proposed to provide both the things. I want to know specifically as to why there is delay in setting up this centre. When will it be started? The hon. Prime Minister has sanctioned Raman Science Centre for Nagpur which is also very important. For this, we are grateful to him. The Maharashtra Government has both funds and land. The Government should tell us the time by which it can start it. There was an original proposal for oranges, you have made an additional proposal for seeds etc. When would you provide both the centres? After the centres are provided, by when work is to be started?

[*English*]

PROF. P.J. KURIEN: Sir, regarding oranges, I would say that this Centre is meant mainly for oranges. It is because, in that part, they grow a lot of oranges. So, technology is needed for its packaging, transportation and all that.

But for the information of the hon. Members. I would like to say, there is another Centre. The ICAR has brought in another Centre which is well equipped and that is taking care of the oranges.

Therefore, we would like to strengthen this unit to cater to the needs of other crops

viz. edible oil, spices and other crops that are grown in that region.

[*Translation*]

SHRI DATTA MEGHE: Oranges are also important. Please clear it. Oranges grow there in abundance.

[*English*]

PROF. P.J. KURIEN: Yes, Sir. That is what I have said. This is meant for oranges. Oranges are taken care of by another unit also. So, we would like to augment this Centre to include other crops also.

He has asked a specific question regarding re-location. As soon as the Maharashtra Government fulfills the commitment, we will re-locate it.

#### **Claims of Bhopal Gas Victims**

\*396. SHRI PARASRAM BHARDWAJ: Will the PRIME MINISTER be pleased to state:

(a) whether a final settlement of the claims of Bhopal gas victims has since been reached with the Union Carbide:

(b) if so, the details thereof;

(c) whether the Union Government have also released some funds for the relief and rehabilitation of the victims;

(d) if so, the details thereof;

(e) whether the Government are aware of the discontentment prevailing amongst the victims regarding inadequate compensation; and

(f) if so, the reaction there to?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (f). A

Statement is laid on the Table of the House.

#### **STATEMENT**

(a) and (b). A sum of 470 million US Dollars was ordered by the Supreme Court as compensation in its judgment dt. 14/15.2.1989. This amount was deposited by Union Carbide Limited (UCIL) and Union Carbide Corporation (UCC). Supreme Court in its judgment dt. 3.10.1991 has upheld this settlement. In addition, immunity against criminal prosecution granted in judgment dated 14/15.2.1989 has been revoked.

(c) and (d). The Union of India have released the following amounts for the relief and rehabilitation of the Bhopal Gas victims:-

1. Rs. 101 crores immediately after the disaster for relief and rehabilitation which included measures for immediate medical aid and establishment of special medical facilities, provision of vocational training, financial assistance to the affected persons, etc.
2. Rs. 7.14 crores paid as Interim Relief to the specific categories of victims on the directions of the Supreme Court.
3. Rs. 310.30 crores for payment as Interim Relief @ 200/- per month the 5 lakh residents of the 36 severely affected municipal wards of Bhopal.
4. A sum of Rs. 36.67 crores to the Government of Madhya Pradesh as its share for implementation of the Action Plan with an outlay of Rs. 163.10 crores which includes economic, social and environmental rehabilitation as well as provision for medical facilities.